

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE RAJA VIJAYARAGHAVAN V

WEDNESDAY, THE 08<sup>TH</sup> DAY OF APRIL, 2020 /19<sup>TH</sup> CHAITHRA, 1942

B.A. TMP - 17 OF 2020

CRIME NO.26/2020 OF IRINJALAKUDA EXCISE RANGE, THRISSUR DISTRICT

PETITIONER/SOLE ACCUSED:

CHARLEY, AGED 40, S/O. OUSEPH,  
EZHIMALA HOUSE, KALKUZHI DESOM,  
MUPLIYAM VILLAGE, CHALAKUDY TALUK,  
THRISSUR DISTRICT.

BY ADVS.SRI.BITTO N.L.  
SRI.K.N.RADHAKRISHNAN  
SRI.R.KISHORE

RESPONDENT/STATE OF KERALA:

THE STATE OF KERALA,  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA AT ERNAKULAM.

BY PUBLIC PROSECUTOR SRI.T.R.RENJITH

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 08.04.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**ORDER**

Learned Public Prosecutor seeks time.

Post on 11.4.2020 for final hearing.

**RAJA VIJAYARAGHAVAN.V.**

**JUDGE**

ps/8/4/2020